

(b) whether DDA has specific housing schemes for senior citizens and green buildings, if so, the details thereof;

(c) the role of DDA in developing smart cities in the NCT of Delhi ; and

(d) the number of sports complexes that are planned and their locations, with budget amount for each sports complex?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BABUL SUPRIYO) : (a) Delhi Development Authority (DDA) has informed that presently no new housing scheme is proposed.

(b) DDA has informed that a housing scheme for senior citizens with green building norms at Dwarka is at proposal stage.

(c) Under the Delhi Development Act, 1957, DDA is mandated with the responsibilities of promoting and securing the development of Delhi according to plan. This includes the use of smart city concepts in development.

(d) DDA has informed that the details of sports complexes along with budgetary provision for the year 2015-16 are as under:

1. Sports Complex at Sector-17, Dwarka: ₹ 10 crore .
2. Sports Complex at Sector-8, Dwarka: ₹ 5 crore.
3. Football Stadium at Sector-19, Dwarka: ₹ 6.5 crore.
4. Golf Course at Sector-24, Dwarka: ₹ 6.5 crore.
5. Sports Complex Pkt. A-7, Narela, which does not have budgetary provision during 2015 16 because it is at design stage.

#### **Lucknow Metro Rail Project**

†1739. SHRIMATI KANAK LATA SINGH : Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether further clarification has been sought from Uttar Pradesh in the meeting of Public Investment Board (PIB) for Lucknow Metro Rail Project and correspondence has been made by the Government of the State in this regard which is pending before the Ministry;

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†Original notice of the question was received in Hindi.

(b) if so, by when correspondence has been received by the Ministry along with the details of the action taken in this regard; and

(c) whether the possibility of adverse effect on the functioning increases due to not receiving the approval on the correspondence for a long time and the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BABUL SUPRIYO) : (a) to (c) Yes, Sir. Public Investment Board (PIB) had sought further clarifications on the issues of design specifications and alignment raised by Ministry of Railways and Ministry of Road Transport and Highways and critical security concerns raised by Intelligence Bureau/Ministry of Home Affairs. These clarifications were sought from Government of Uttar Pradesh (GoUP). GoUP replied to these clarifications *vide* their letters dated 15.10.2014, 16.10.2014 and 16.12.2014. Appraisal/approval of any project is a continuous process involving various stakeholders. Approval of a project also depends upon viability of the project and availability of resources. As such no time-frame can be given for clearance of any project.

#### **Navi Mumbai Metro Rail Project**

1740. SHRI SANJAY RAUT : Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether State Government of Maharashtra is seeking approval for Notification of Alignment under section 32 of Metro Railway Construction of Works Act, 1978 for Navi Mumbai Metro Rail Project, if so, Government's response thereto; and

(b) by when it will be approved?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BABUL SUPRIYO) : (a) and (b) Yes, Sir. The Central Government, on the request of Government of Maharashtra (GoM), has notified the alignment of Navi Mumbai Metro Line-1 (Belapur to Pendhar) under section 32 of Metro Railways (Construction of Works) Act, 1978 in the Gazette of India *vide* S.O. 124 (E) dated 9.1.2015.

#### **Fare Fixation Committee for Delhi Metro**

1741. DR. CHANDAN MITRA : Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Fare Fixation Committee for Delhi Metro has not been constituted so far;